## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 4511 TO BE ANSWERED ON 20.03.2020

### **EXPLOITATION OF ANGANWADI WORKERS AND HELPERS**

4511. SHRI CHHATAR SINGH DARBAR: SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT' be pleased to state:

- (a) whether the Government has received any complaints regarding exploitation of Anganwadi workers and helpers;
- (b) if so, the details thereof, State/UT-wise; and
- (c) the action likely to be taken by the Government in this regard?

#### **ANSWER**

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) In the recent past, no complaint regarding the exploitation of Anganwadi Workers and Anganwadi Helpers has been received in the Ministry of Women and Child Development (MWCD). Further, as Anganwadi Services [under Umbrella Integrated Child Development Services (ICDS) Scheme] is a Centrally sponsored Scheme and the administration, management and monitoring regarding implementation of Anganwadi Services is done by the State Governments/UT Administrations, the issue of irregularities and mal-practices fall within the purview of the concerned State Government/UT Administration. Accordingly, if any complaint is received regarding the exploitation of Anganwadi Workers and Helpers, the same is forwarded to the concerned State/UT for examination of the issue in the light of extant rules/regulations/guidelines of Anganwadi Services and thereby taking appropriate action under intimation to the MWCD.

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